

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1845
ANSWERED ON:20.07.2004
PENDING BILLS OF STATE LEGISLATIVE ASSEMBLIES
Majhi Shri Parsuram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Bills passed by the various State Legislative Assemblies are pending with the Government to get the assent of the President;
- (b) if so, the details of the Bills particularly which are related to the welfare of the workers, State-wise;
- (c) since when such bills are pending; and
- (d) the steps taken to clear those Bills at the earliest?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY)

(a) to (c): 36 Bills passed by the State Legislatures have been reserved by the Governors for the consideration of President. Out of these bills one bill from the Madhya Pradesh Legislature received on 14.01.2004, relates to amendment of Labour Laws.

(d): The State legislations are examined from three angles viz., (a) repugnancy with any Central Law, (b) deviation from National or Central Policy and (c) legal and Constitutional validity, by the concerned Ministries/Departments of the Central Government. Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations keeping the above in view. With a view to expeditiously finalizing the Bills, discussions are also held with State Governments and Ministries/Departments of the Government of India.